

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Excise Appeal No. 10954 of 2013 – DB

(Arising out of OIO-02/MP/2012-13 dated 08/10/2012 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Pepco Fabrics Pvt Ltd

521, Hazoori Chambers,
Zampa Bazaar,
Surat, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat- 395001

.....Respondent

APPEARANCE:

None Appeared

Shri, P Ganesan, Superintendent(AR),for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 11498 /2023

DATE OF HEARING/ DECISION: 10.07.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the record it is observed that this matter was listed on 23.02.2023, 01.03.2023, 25.04.2023, 09.05.2023, 08.06.2023 and on 10.07.2023. On 09.05.2023 and 08.06.2023, the matter was adjourned as a last chance.

2. It appears that the appellant is not interested to pursue their appeal therefore, the appeal is dismissed for non prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

3. Both sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**